

अनुरोध किया था। पिछले कई सालों में एग्रीकल्चर से इण्डस्ट्रीज तक, अनआर्गेनाइज्ड से तक, आर्गेनाइज्ड तक, महिलाओं में बेरोजगारी बढ़ती गई है—इस के बारे में हमने बहुत सोच-विचार कर कुछ खास सुझाव रखे थे और यह कहा था कि महिलाओं को ज्यादा रोजगार दिये जाने चाहिए। क्या वे सुझाव आपके विचाराधीन हैं या नहीं—इन के बारे में बतला दीजिए।

SHRI J. B. PATNAIK: I have already given the figures regarding the labour-force—male-wise and female-wise. As regards her claim that during the Janata and Lok Dal regime, jobs were created for women, I don't have figures with me. She has referred to the Adult Education Programme. Everybody knows about that programme, how that programme was run by the RSS elements, and how that programme has been discredited.

श्री राधनगीता मिश्र: मान्यवर, मैं माननीय मंत्री जी से जानना चाहता हूँ—देश में व्याप्त बेरोजगारी को देखते हुए क्या आप सिद्धान्तः एक ऐसा नियम बनायेंगे जिस में एक आदमी को केवल एक काम दिया जाय ? ऐसा देखने में आया है कि एक आदमी के नाम से खेत भी है, बिजनेस भी है और उसमें सर्विस भी मिलती है। क्या आप कोई ऐसी व्यवस्था करेंगे कि एक व्यक्ति को एक ही काम मिले?

SHRI J. B. PATNAIK: This is a suggestion for the consideration of the Government.

MR. SPEAKER: Now Question 42.

Report for Wage Board for Journalists

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*42. **SHRI SAMAR MUKHERJEE:**
SHRI NIHAL SINGH:

Will the Minister of LABOUR be pleased to lay a statement showing:

(a) whether Government have received the Wage Board report for Non-Working Journalists and Working Journalists;

(b) if so, the main recommendations thereof; and

(c) if not, when the report is likely to be submitted?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) and (b). The Wage Boards for Working Journalists and Non-Journalists Newspaper employees had submitted interim reports in 1977 recommending interim wage rates. They did not submit their final reports. The Wage Boards were replaced by Tribunals for Working Journalists and Non-Journalists Newspaper employees on 1-2-1979. The reports of the Tribunals have not been received yet.

(c) The recommendation of the Tribunals are expected shortly.

SHRI SAMAR MUKHERJEE: Already, it is in the newspapers that the recommendations of the Tribunal have excluded the employees of the news agencies. Is the Minister aware of this? They have protested against this exclusion, and are going to take a one-day protest action throughout the country on the 18th March. Has the Government received the representations of the employees of the news agencies regarding this protest? Is the Minister in favour of reconsidering the Tribunal's award, and recommending to the Tribunal to include the cases of the employees of news agencies, so that their discontent is removed,

SHRI J. B. PATNAIK: Let me tell the House that there are no recommendations by the Tribunal; they are only proposals. The recommendations of the Tribunal would only be available to the Government after the proposals have been duly circulated, opinions received, consultations made among the various parties with the Tribunal and Tribunal gives its final recommendations to the Government. Only after that we will be in a position to consider the recommendations of the Tribunal. It is a fact that the Journalists' Associations are very much perturbed over non-inclusion, as they say, of their

demands in the Tribunal's proposals. The Tribunal has a point. They say that the four news agencies have been benefited by the rise in their pay scales on 1-9-1976 when the Samachar came into existence; and they feel that this is sufficient not to call for any wage revision at present. I am only presenting before the House the proposals of the Tribunal. Well the News Associations are free to represent to the Tribunal. Whatever representations they have given to the Government, those have been forwarded to the Tribunal and only after the recommendations of the Tribunal are available to the Government, the Government would think of further action in his regard.

SHRI SAMAR MUKHERJEE: At the Press Conference which was organised by the Minister, it is the Press report which says that Mr. Patnaik says the government would take a decision within 15 days of the submission of the final wage proposal by the Tribunal. He expected the Tribunal to release its tentative proposals by the end of this month. It was in February.

MR. SPEAKER: But they have not yet come.

SHRI SAMAR MUKHERJEE: My point is that at the Press Conference it was said that the Board would like to invite objections by the end of April and it was only, after the report was finalised, the government would give due consideration after it has been received. They assured the correspondents attending the news conference. This is the assurance given by the Minister.

MR. SPEAKER: Let April come.

SHRI SAMAR MUKHERJEE: On the 18th March, they are going to have one day strike. The situation is not that we should keep silent on this.

MR. SPEAKER: That he has already said.

SHRI SAMAR MUKHERJEE: He has not said about their strike decision.

MR. SPEAKER: Have you anything to say about this?

SHRI SAMAR MUKHERJEE: The action has to be taken before their protest action. That is my point. He must give some assurance that their demands will be considered.

MR. SPEAKER: He wants an assurance. If you can give it, please give it.

SHRI J. B. PATNAIK: It is not that the Government is not informed of their strike decision. But after the recommendations are received, then the government can take action in this regard. I stand committed to what I had said before—after the recommendations are received by the Government, the Government would expedite its final decision.

SHRI MAGANBHAI BAROT: I would like to know from the hon. Minister whether he is aware that during the Janata regime the employees of the news agencies asked for the implementation of whatever was given to them by the Tribunal and the then Prime Minister categorically stated that they can get it implemented through the court of law. That means no assurance or help was given from the government. It resulted into ultimately—so far as *The Times of India* is concerned—a long strike. May I have the information from the hon. Minister that whatever recommendations the Tribunal give for implementation, there will be sufficient help given to those for whom the recommendations are made and they will not be dragged to the court of law.

SHRI J. B. PATNAIK: It was the Congress Government in 1975-76 which appointed the Wage Board with the present Tribunal as the Chairman and it is again this Tribunal's report which should be available with this government. The Government does not want any litigation in this regard and government wants expeditious implemen-

tation of the Tribunal's Award after it has seen and take a final decision on it.

SHRI MAGANBHAI BAROT: Instead of dragging them into a court of law, what help the government would give so that it can be implemented without their being dragged into a court of law.

SHRI J. B. PATNAIK: If they are dragged into a court of law, we cannot do anything in this regard.

Survey Re: Health of Students

*43. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of HEALTH be pleased to state:

(a) whether Government have undertaken any survey regarding the health of students in the (i) Pre-Primary, (ii) Primary, (iii) Secondary Schools and Colleges/Universities of the country in the International Year of the Child (1979);

(b) if so, the findings of this survey and the steps taken to cure the ailments stated in the survey; and

(c) if not, whether Government propose to undertake such a survey at the earliest so as to identify the physical ailments to which the students are prone?

THE MINISTER OF EDUCATION AND HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) to (c). The Government of India in the Ministry of Health and Family Welfare have not undertaken any survey regarding the Health of school/college students in the country. Nor is there any current proposal to undertake such a survey.

PROF. NARAIN CHAND PARASHAR: The previous government was interested neither in students nor in health or education. In view of the fact that the government has changed now and our party is interested in students' health and also in view of the fact that students from the poorer sections, especially in the rural areas receive little medical attention in their formative years, would the hon. Minis-

ter consider the proposal for a survey especially when health and education are both concurrent subjects?

SHRI B. SHANKARANAND: It is a fact that the rural children need our attention regarding their health, we are very much concerned with it. The hon. Member's suggestion is a good suggestion.

DR. KARAN SINGH: I am somewhat surprised at the answer given by my good friend and successor Shankaranandji. In fact I am aware that a large number of surveys have been undertaken in the field of student health. I am surprised—that he should say that it is not so. The National Institute of Nutrition in Hyderabad has undertaken over the last twenty years a series of studies in depth. The ICDS which is an integrated child development programme has for the last four or five years been undertaking extensive surveys among the school population. Even the WHO has undertaken surveys. My submission to the hon. Minister is that the surveys are there and certain action has also been initiated, for example, vitamin A programme to prevent blindness. Instead of saying that no such things are done, he may look into the record care fully and take up the threads where they are and push forward with a comprehensive programme for the welfare of our students.

SHRI B. SHANKARANAND: The hon. Member who was the former Health Minister has not looked to the question which has been asked. My reply was in view of the question that was asked.

DR. VASANT KUMAR PANDIT: Will the hon. Minister inform us whether he is aware of several surveys recently done by various social institutions and research institutions as mentioned by Dr. Karan Singh and whether the alarming facts that there were serious vitamin deficiencies in the age group of 8—12 and that there was an alarming rise in the percentage of VD and drug addictions in the age group